

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

29. C.P.(IB)-242(MB)/2021

CORAM:

SH. CHANDRA BHAN SINGH,  
MEMBER (T)

SMT. SUCHITRA KANUPARTHI,  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON **15.04.2021**.

NAME OF THE PARTIES: PLATINUM COMMUNICATIONS PRIVATE  
LIMITED

V/s.

ERA REALTORS PRIVATE LIMITED

SECTION : Sec 9 of IBC 2016

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**ORDER**

1. The counsel for the petitioner Ms. Ankita Aparna is present and submits that she seeks to withdraw the Petition and they have filed a memo of withdrawal and the memo of withdrawal is reproduced as below;

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH  
COURT NO. V  
CP (IB) NO. 242 (MB) OF 2021



Platinum Communications Private Limited ...Petitioner/ Operational Creditor

Vs.

Era Realtors Private Limited ... Respondent/Corporate Debtor

**MEMO OF WITHDRAWAL**

On 17.03.2021, the Operational Creditor received an amount of Rs. 37,22,716/- (Including TDS of Rs 1,05,471) being the Principal Amount towards the Operational Debt as mentioned in the captioned Petition from the Corporate Debtor.

In view of the receipt of the abovementioned payment from the Corporate Debtor, the Operational Creditor is hereby withdrawing the captioned Petition.

Dated:12/04/2021

Place: Mumbai

Advocate for the Operational Creditor

For Operational Creditor



For Platinum Communications Pvt. Ltd.

*[Signature]*  
Director(s)

2. In view of the said withdrawal memo, the Petition is dismissed as withdrawn.

Sd/-

CHANDRA BHAN SINGH  
Member(Technical)  
Date : 15.04.2021

Sd/-

SUCHITRA KANUPARTHI  
Member(Judicial)

/P/